

ACT No. IV OF 1907.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.
(Received the assent of the Governor General on the 20th
March, 1907.)

An Act to repeal and amend certain Enactments relating to abolished rates and cesses.

WHEREAS certain rates and cesses leviable in the territories specified in the Schedule have been abolished and it is therefore expedient to repeal or amend the enactments specified in the said Schedule; It is hereby enacted as follows:—

Short title.

1. This Act may be called the Repealing and Amending (Rates and Cesses) Act, 1907.

Enactments in Schedule repealed or modified.

2. The enactments specified in the Schedule shall be repealed or modified to the extent and in the manner mentioned in the third column thereof.

THE SCHEDULE.

Number, year and short title.	Sections.	Extent of repeal or modification.
<i>A.—The Presidency of Madras.</i>		
Madras Act IV. of 1893 (The Madras Village Cess Act, 1893).	...	The whole Act to be repealed.
Madras Act III. of 1895 (The Madras Hereditary Village-offices Act, 1895).	3	For clause (1) the following to be substituted:— “(1) hereditary village offices existing in ryotwari villages or inam villages which for the purpose of village administration are grouped with ryotwari villages and belonging to the following six classes, by whatever designation they may be locally known, namely:— (i) village-munsifs, (ii) potels, monigars and ped-dakapus, (iii) karnams, (iv) nirgantis, (v) vettis, totis and fandalgats, (vi) talayaris.

Madras

THE SCHEDULE—*contd.*

Number, year and short title.	Sections.	Extent of repeal or modification.
Madras Act III of 1895 — <i>contd.</i>		The Local Government shall have power to decide what officers come under any of the above classes."
	6	In sub-section (1), for the words "In any local area in which the Madras Village-cess Act, 1893, is in force" the words "In any local area in which this Act is in force" to be substituted; and for the words "to which the said Act applies" the words "of the classes defined in section 3, clause (1), of this Act" to be substituted.
		In sub-section (2), for the words "in any village in which the Madras Village-cess Act, 1893, is in force" the words "in any ryotwari village or in any inam village which for the purpose of village administration is grouped with a ryotwari village," to be substituted.
	20	In clause (ix) the words "the Madras Village-cess Act, 1893," to be omitted.

B.—The Presidency of Bombay.

Bombay Act IV of 1881 (The Sindh Village-officers Act, 1881).	6	The whole section to be repealed.
Bombay Act II of 1888 (An Act to amend the Sindh Village-officers Act, 1881).	3	The whole section to be repealed.
Bombay Act II of 1898 (An Act to amend the Sindh Village-officers Act, 1881, as amended by Bombay Act II of 1888).	2 and 3	The whole of both sections to be repealed.

C.—The Lieutenant-Governorship of Bengal.

Bengal Act VIII of 1862 (The Bengal Zamindari & Dāk Act, 1862).	...	The whole Act to be repealed.
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Bengal

THE SCHEDULE—*contd.*

Number, year and short title.	Sections.	Extent of repeal or modification.
Bengal Act I of 1895 (The Public Demands Recovery Act, 1895).	7	In clause (d) of sub-section (1) the words, figures and brackets "section 9 of Bengal Act 8 of 1862 (<i>An Act to improve the system of Zamindari Daks in the Provinces subject to the Government of Bengal</i>) or" to be omitted.
Regulation III of 1872 (The Sonthal Parganas Settlement Regulation).	The Schedule.	The third entry in Part III to be omitted.

D.—The Lieutenant-Governorship of the Punjab and the Chief Commissionership of the North-West Frontier Province.

Act XVII of 1887 (The Punjab Land-revenue Act, 1887).	29	In sub-section (1), for the words "one auna" the words "half an anna" to be substituted, and for the words "village-officers" where they occur after the word "remunerating" the words "headmen and chief headmen" to be substituted.
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E.—The Chief Commissionership of the Central Provinces.

Act X of 1878 (The Central Provinces Additional Rates Act, 1878).	...	The whole Act to be repealed.
Act XVII of 1878 (The Northern India Ferries Act, 1878).	17	For sub-clause (ii) of clause (c) the following to be substituted:— " (ii) be applied to any local works likely to promote the public health, comfort or convenience."
Act XVIII of 1881 (The Central Provinces Land-revenue Act, 1881).	77	In clause (a) the word "patwari" to be omitted.
	138	In clause (b) the word "patwaria" to be omitted.
	141	In clause (a) the words "village-patwari and" to be omitted.

Act

THE SCHEDULE—*concl'd.*

Number, year and short title.	Sections.	Extent of repeal or modification.
Act XVIII of 1881— <i>cont'd.</i>	143A	In clause (c) the words "patwari and" to be omitted; and for the words "they are" the words "he is" to be substituted.
	143A	The whole section to be repealed.

F.—The Chief Commissionership of Coorg.

Regulation I of 1899 (The Coorg Land and Revenue Regulation, 1899).	24	The whole of sub-section (2) to be repealed.
	25 and 26	The whole of both sections to be repealed.
	115	The words "including the village-officers' cess" to be omitted.
	119	The words "or paid out of the proceeds of the village-officers' cess" to be omitted.
	145	In clause (xvi) the words "or arising out of the liability of an assignee to pay out of assigned land-revenue or of a person who would be liable for land-revenue, if it had not been released, compounded for or redeemed, to pay on the land-revenue for which he would but for such release, composition or redemption be liable, such a percentage for the remuneration of a village-officer as may be prescribed by rules for the time being in force under this Regulation" to be omitted.

G.—The Chief Commissionership of Ajmer-Merwara.

Regulation III of 1895 (The Ajmer Patwari Regulation, 1895).	...	The whole Regulation to be repealed.
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